

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 3388 Of 2012**

[Arising out of OIA No. 75/CE/APPL/DLH-IV/2012 dated 16.08.2012 passed by the Commissioner (Appeals) of Central Excise, Faridabad]

**Maccas Automotive**

Plot No. 117, DLF Indl Area, Faridabad

**: Appellant (s)**

Vs

**CCE & ST- Delhi-iv**

**: Respondent (s)**

APPEARANCE:

None Advocate for the Appellant

Shri Harish Kapoor, DR for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No. 60463/2023**

Date of Hearing:04.10.2023

Date of Decision:04.10.2023

**Per : S. S. GARG**

Ld. Departmental Representative for the Revenue submit that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Id. DR, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.